

CBI Vs. Ram Bharosay Sharma
CC No. 311/19
RC 30(A)/2012/CBI/ACB/ND
u/S. 13(2) r/w Sec. 13(1)(e) of PC Act

31.07.2020 (At 11:30 AM)

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Sh. Arvind Singh and Ms. Rashmi Singh, Ld.
Counsel(s) for accused Ram Bharosey.
Accused Ram Bharosey is present on bail.

The matter was proceeding at the stage of final arguments.

Further part final arguments heard for more than two hours in the Court.

Ld. PP for CBI and Ld. Defence Counsel(s) for the accused submit that further physical hearing in the Court be given to them, save it will cause grave prejudice to them, as documents in this case are voluminous in nature. Considering the nature of the case and the submissions made above, the request is allowed in the interest of justice.

Put up for remaining final arguments on
10.08.2020 at 11:30 AM.

The accused along with his counsel shall appear in Court No. 602, Rouse Avenue District Court, New Delhi on the above said date and time.

Reader is directed to ensure that all necessary steps have been taken for smooth functioning of the court work on the NDOH.

IO be summoned for the next date of hearing.



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The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/31.07.2020